

THE CIGARETTES AND OTHER TOBACCO PRODUCTS (PROHIBITION OF ADVERTISEMENT AND REGULATION OF TRADE AND COMMERCE, PRODUCTION, SUPPLY AND DISTRIBUTION) AMENDMENT ACT, 2007

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NO. 38 OF 2007

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[24th September, 2007.]

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An Act to amend the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India

as follows:-

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1.

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Short title.

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1. Short title. - This Act may be called the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Act, 2007.

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Amendment of section 7 of Act 34 of 2003.

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2. Amendment of section 7 of Act 34 of 2003. - In the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003, in section 7, in sub-section (1), for the words "the specified warning including a pictorial depiction of skull and cross bones and such other warning as may be prescribed", the words "such specified warning including a pictorial warning as may be prescribed" shall be substituted.

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K. N. CHATURVEDI,  
Secy. to the Govt. of India.

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